GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:3880 ANSWERED ON:17.08.2010 RE-EXPORT OF SUGAR Ponnam Shri Prabhakar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has allowed mills, which had imported raw sugar under the Advance Authorisation Scheme to fulfil their re-export obligations till March 2011 thus withdrawing the option of paying the applicable duty instead of re-export;
- (b) if so, the details thereof; and
- (c) the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (c): The Central Government vide Directorate General of Foreign Trade (DGFT) Public Notice No.29/2009-14 dated 07.01.2010 has extended the period of fulfilment of export obligation in respect of Advance Authorisation holders (erstwhile licences), where raw sugar has been imported between 21.09.04 to 15.04.08 but the export obligation is yet to be fulfilled, till 31.03.2011 without payment of composition fee. Also, the advance licence/authorisation holders have been given the option to pay the customs duty, as applicable on the date of import, for the quantity of import proportionate to unfulfilled export obligation. As such, the advance authorisation holders have the option to pay the customs duty.